

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC-2" NEW DELHI**

**BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND SHRI O.P. KANT, ACCOUNTANT MEMBER**

**आ.अ.सं./I.T.A No.4328/Del/2019
निर्धारणवर्ष/Assessment Year:2015-16**

Namit Gautam C-612, Prateek Fedora Apartments, Plot No. 11, Sector-61, Noida.	बनाम Vs.	ITO Ward 59(2) New Delhi.
PAN No. AGHPG5317M		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Shri Priyanshu Singhal, CA
राजस्वकीओरसे /Revenue by	Shri Sri Prakash Dubey, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	24.12.2020
उद्घोषणाकीतारीख/Pronouncement on	05.01.2021

आदेश /O R D E R

PER BHAVNESH SAINI, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-38, New Delhi dated 18.03.2019 for AY 2015-16.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. Counsel for assessee submitted that assessee has filed declaration in Form No. 1 & 2 before Income Tax Department and opted for Vivaad se Vishwas Scheme to settle the tax dispute. He has, therefore, submitted that appeal of the assessee may be dismissed as withdrawn subject to issue of Form No. 3 in favour of the assessee.

4. In view of the above, appeal of assessee stands disposed off in terms of the above, subject to issue of Form No. 3 in favour of the assessee.

5. In the result, the appeal of assessee stands disposed off.

Order pronounced in the open court.

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Dated: 05.01.2021
**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi